

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3986/2024

(Arising out of impugned final judgment and order dated 28-02-2024 in CRLP No. 1525/2024 passed by the High Court of Judicature at Madras)

V. SENTHIL BALAJI

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR, DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 69989/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 118279/2024 - INTERVENTION APPLICATION
IA No. 118790/2024 - INTERVENTION/IMPLEADMENT
IA No. 79965/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 79099/2024 - STAY APPLICATION
IA No.168942/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddharth Luthra, Sr. Adv.
Mr. S Prabakaran, Sr. Adv.
Mr. N R Elango, Sr. Adv.
Mr. Aditya Sondhi, Sr. Adv.
Mr. Ma Gouthaman, Adv.
Mr. N Bharanikumar, Adv.
Mrs. Usha Prabakaran, Adv.
Mr. Maheswaran Prabakaran, Adv.
Mr. Naveen M, Adv.
Ms. Misha Rohatgi, Adv.
Mr. Thangadurai, Adv.
Mr. Agilesh Kumar S, Adv.
Mr. Kartikeya Dang, Adv.
Mr. Shashir Seth, Adv.
Ms. Aishwarya S M, Adv.
Ms. Meghna S M, Adv.
Mr. G Jai Singh, Adv.
Mr. Muthu Ganesa Pandian, Adv.
Mrs. Harini Ramsankar, Adv.

Dr. Ram Sankar, Adv.
For M/S. Ram Sankar & Co, AOR

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mr. Kanu Agrawal, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Merusagar Samantaray, Adv.
Ms. Sansriti Pathak, Adv.
Mr. Balaji Srinivas, Adv.
Mr. Arvind Kumar Sharma, AOR

For intervenor(s) Mr. S Gurukrishnakumar, Sr. Adv.
in IA No.118279/24 Mr. Pranav Sachdeva, Adv.
Mr. Jatin Bhardwaj, Adv.
Mr. Abhay Nair, Adv.
Mr. Ashwin Kumar, Adv.
Ms. Neha Rathi, AOR

For intervenor(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
in IA No.118790/24 Mr. Balaji Srinivasan, AOR
Mr. Vishwaditya Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

After the submissions were heard, the case was listed again, as we had made a query to the learned Solicitor General appearing for the respondent.

One page note submitted by the learned Solicitor General is taken on record.

Judgment is reserved.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER